Standard credit appraisal process of PSBs

- 983. DR. AMEE YAJNIK: Will the Minister of FINANCE be pleased to state:
- (a) what is standard credit appraisal process of Public Sector Banks (PSBs);
- (b) whether it varies from customer to customer or there is certain Standard Operating Procedure (SOP); and
- (c) why Public Sector Banks failed to monitor the early warning signals of the defaulter companies?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) and (b) Each PSB has its own Board-approved credit policy, which enumerates various broad aspects of credit appraisals to be undertaken. Under the credit policy, each bank formulates SOPs/manuals for credit appraisal. The rigours of credit appraisal are standard and non-discriminatory.

(c) RBI has issued various guidelines from time to time regarding monitoring of early warning signals (EWS) by the banks. As per inputs from PSBs, they are monitoring EWS as per RBI guidelines.

Mudra loan gone bad

- 984. SHRIMATI WANSUK SYIEM: Will the Minister of FINANCE be pleased to state:
 - (a) whether around ₹11,000 crores of lending under MUDRA has gone bad;
- (b) whether the loans are secure against future earnings of the borrowers who are young and unfunded; and
- (c) whether under the Pradhan Mantri Mudra Yojana (PMMY) ₹1.50 lakh crore worth of loans were disbursed over 30 million loan accounts, if so, whether 74 per cent of the beneficiaries are women entrepreneurs?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) Loans extended under Pradhan Mantri Mudra Yojana (PMMY) from inception of the scheme up to 31.03.2018 by all Member Lending Institutions (MLIs) were ₹ 5.71 lakh crore. Of these, total Non-Performing Assets (NPAs) of Public Sector Banks (PSBs) under PMMY as on 31.03.2018 were ₹ 7,277.31 crore.

- (b) As per Reserve Bank of India (RBI) guidelines, banks are mandated not to accept collateral security in the case of loans up to ₹ 10 lakh extended to units in Micro and Small Enterprises (MSE) sector. Repayment/servicing of loans takes place from future earnings of borrowers. In addition, loans under PMMY can be covered under Credit Guarantee Fund for Micro Units (CGFMU). CGFMU has been formed with the purpose of guaranteeing payment against default in micro loans upto ₹ 10 lakh extended to eligible borrowers by the MLIs.
- (c) As on 01.02.2019, over 15.73 crore loans amounting to ₹ 7.59 lakh crore have been extended by MLIs under PMMY, since inception of the scheme. Almost 73% of the loans under PMMY have been extended to women borrowers.

Introduction of integrated e-filing system

- 985. SHRI T. G. VENKATESH: Will the Minister of FINANCE be pleased to state:
- (a) whether Government is contemplating on introduction of integrated e-filing system;
 - (b) if so, the details thereof;
- (c) whether Government is bringing a portal of integrated and processing centre-2.0 in this regard;
 - (d) if so, the details thereof; and
 - (e) whether this new system will come into effect from this financial year?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI SHIV PRATAP SHUKLA): (a) to (d) Yes Sir. Recently, in January, 2019, the Union Cabinet has approved Integrated e-filing and Centralized Processing Centre (CPC) 2.0 Project of the Income Tax Department. The details of the CPC 2.0 Project are:

- (i) CPC 2.0 Project envisages pre-filling of Income-tax Returns (ITRs) by the Income-tax Department and its acceptance by the taxpayer so as to improve accuracy of information contained in the Return and drastically reduce the existing turnaround time taken in processing of Returns and issuance of refunds.
- (ii) CPC 2.0 Project will process ITRs in a consistent, uniform, rule driven, identity blind manner. This would ensure fairness in tax treatment to all taxpayers irrespective of their status.